

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD
Original Application No.021/0790/2019
Date of Order : 05.09.2019**

Between :

V.Sivasankar Reddy, S/o V.Obul Reddy, aged about 60 years, Occ : Material Checker (Retd.), (Group-C), in the O/o the Dy.C.E.II, Cons., S.C.Railway, Secunderabad, R/o H.No.12/156-GI, Plot No.156, Sai Santhoshi Residency, Medipalli P & T Colony, Road No.1, Uppal Depot, Bodi Uppal, Hyderabad – 500 092. ... Applicant.

And

1. Union of India, rep. by
The General Manager,
S.C.Railway, Rail Nilayam,
Secunderabad.
2. The Chief Administrative Officer, Construction,
South Central Railway, Secunderabad.
3. The FA&CAO, Construction,
S.C.Railway, Secunderabad. ... Respondents.

Counsel for the Applicant ... Mr.K.Siva Reddy, Advocate
Counsel for the Respondents ... Mr.V.Vinod Kumar, S.C. for Rlys.

CORAM:

Hon'ble Mrs.Naini Jayaseelan ... Member (Admn.)

ORAL ORDER

{As per Hon'ble Mrs.Naini Jayaseelan, Member (Admn.)}

Heard Mr.K.Siva Reddy, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

This OA has been filed by the applicant challenging the inaction of the respondents in not settling the pension and other terminal benefits on the basis of last drawn pay as per Pension Rules. Learned counsel for the applicant states that as per the PPO the basic salary of the applicant has been reduced. The applicant has also submitted a representation date 04.07.2019 on the same ground.

2. In view of the fact that the representation of the applicant is pending, the applicant is directed to submit a fresh representation (since there is no stamp of the respondents/department on the representation that it has been duly received in the respondents/department) and the respondents are directed to dispose of the same within a period of two months from the date of receipt of the representation.

3. O.A. is disposed of accordingly. No order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

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